



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 062/594/2020

Tuesday, this the 28th day of August, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Fayaz Ahmad Dar, Aged 40 years, S/o Rehman Dar, R/o
Navpora Cheshmashahi Srinagar

.....Applicant

(Advocate: Mr. G.N. Shaheen)

Versus

1. UT of J&K through Financial Commissioner (Revenue)
J&K at Srinagar
2. Divisional Commissioner, Kashmir at Srinagar

.....Respondents

(Advocate: Mr. Amit Gupta AAG)

ORDER

Rakesh Sagar Jain Member (J):

1. The case of Mr. Fayaz Ahmad Dar is that vide impugned order dated 30.06.2020, he has been transferred from office of Divisional Commissioner, Kashmiri to the office of Deputy

Commissioner Bandipora. He has challenged the impugned order on a number of grounds.

2. During the course of arguments, learned counsel for the applicant submitted that OA can be disposed of by directing respondent Divisional Commissioner Kashmir to consider his representation dated 01.07.2020 (Annexure A-4) within a limited period and he also prayed that till disposal of the representation, he be not relieved from his present place of posting at Srinagar.
3. Admit.
4. Issue notice. Sh. Amit Gupta, AAG, appears and accepts notice on behalf of the respondents.
5. Considering the submission of the learned counsel for the applicant, respondent No. 2 is directed to consider the representation of the applicant by 11.09.2020. He shall dispose of the matter by way of reasoned and speaking order with intimation to the applicant. Till 11.09.2020, the applicant be not relieved from his present place of posting, if not already relieved.
6. Learned AAG shall convey this order to the respondent Divisional Commissioner, Kashmir, at once. OA is accordingly disposed of. No costs.

(Rakesh Sagar Jain)
Member (J)

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